Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 26.04.2012

The meeting No.03/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 26.04.2012 in Room No.4 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

At the outset, the Minutes of NC-V Meeting No.49/AM-12 dated 22.03.2012 were ratified. The agenda for meeting No.03/AM-13 dated 26.04.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 3/84-ALC3/2012 MEETING DATE : 26.04.2012

MANUAL AGENDA CASES

(1)

Case No.47 M/s Niyaz Apparels

NC 03/AM-13, dt.26.04.2012	File No.01/84/50/423/AM-06/DES-V				
Ratification of input output norms in respect of Advance Authorization No. 0410074947 dated					
28.09.2005.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and seen the samples and copies of the shipping bills and has been accounted for in the shipping bill prior to the export. According to samples, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to fix the ad-hoc norms at item No.3 i.e. 100% cotton tape and allowed 2 yard of 100% cotton tape per piece.

(2)

Case No.48	M/s CLC Corporation, New Delhi			
NC 03/AM-13, dt.26.04.2012	File No.01/84/162/304/AM-11/DES-V			
Ratification of input output norms in respect of Advance Authorisation No. 0510114531 dated				
19.01.2004.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification, copy of the earlier decision of NC and reason for delay in submission of representation and technical person to explain the case. The case stands for re-listing on 24.05.2012.

(3)

Case No.49	M/s Om Jyoti Apparels, Noida				
NC 03/AM-13, dt.26.04.2012	File No.01/84/50/289/AM-12/DES-V				
Ratification of input output norms in respect of Advance Authorization No. 0510309186 dated					
24.11.2011.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Maninder Singh, present before the NC on behalf of the firm. Mr. Maninder Singh had shown some patchwork fabric before the Committee. From the description of the fabric, it is not possible to ascertain whether patchwork has been made or other-wise. The Committee also viewed that the export product and import product are the same. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(4)

Case No.50	M/s T.W. Exports Pvt. Ltd., New Delhi			
NC 03/AM-13, dt.26.04.2012	File No.01/84/162/974/AM-08/DES-V			
Ratification of input output norms against Advance Authorisation No.0510210168 dated 08.10.2007.				

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 24.05.2012.

(5)

Case No.51	M/s Hitex Healthcare, Una, Himachal Pradesh				
NC 03/AM-13, dt.26.04.2012	File No.01/84/162/371/AM-12/DES-V				
Ratification of input output norms in respect of Advance Authorisation No.2210012476 dated					
31.01.2012.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Ashish Kumar Mittal, Chartered Accountant, present before the NC on behalf of the firm and presented the sample and explained the details of the export product before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Garments of Non Woven fabrics	3,00,000	Non-woven fabric	36,540 Kgs (@ 116
	under heading 5603 imported	Nos.	(SMS), 25GSM to 70	grams weight per
	non-woven fabric (SMS) under		GSM	piece + 5%
	heading 5603 used in			wastage)
	manufacturing (Total weight of			
	garment would be 34850 Kgs.).			
	The GSM of fabric used in the			
	garment would match the GSM			
	of fabric imported under the			

licence.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(6)

Case No.52	M/s K.E. Technical Textiles Pvt. Ltd.			
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/355/AM-12/DES-V			
Ratification of input output norms in respect of Advance Authorisation No.0210134925 dated				
07.12.2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details of the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case by allowing 8% wastage from 6% wastage as detailed below:-

S.No.	Export Product			Export	Import iter	n	-	Quantity allow	wed
				Quantity					
1.	Tubular B	Bags (Ga	untlet)	40,000 Nos.	Polyester	yarn	T/C:-	5886	Kgs.
	containing Pol	lyester yarn	-5450		500 Denie	r high to	enacity	(including	8%
	Kgs.					_		wastage)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(7)

Case No.53	M/s K.E. Technical Textiles Pvt. Ltd
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/260/AM-09/DES-V
Ratification of input output norms in re 18.08.2008.	spect of Advance Authorization No. 0210116408 dated

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details of the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case by allowing 8% wastage from 6% wastage as detailed below:-

S.No. **Export Product** Quantity allowed **Export** Import item

				Quantity				
1.	Tubular containing	Bags Polvester	,	80,846 Nos.	3	yarn T/C:-		Kgs. 8%
	2182.84 Kg	5	J 33-44				wastage)	3,0

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(8)

Case No.54	M/s JCT Limited, Phagwara			
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/323/AM-12/DES-V			
Ratification of input output norms in respect of Advance Authorization No.3010081028 dated				
29.11.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 24.05.2012.

(9)

Case No.55	M/s Gaurav International, New Delhi	
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/064/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No.0510217510 dated 07.03.2008.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import i	tem		Quantity		١
		Quantity				allowed		
1.	Girls Dress made of 100% cotton	10,000 Nos.	100%	cotton	printed	17,200	Sq.	
	printed woven fabric, GSM-65+/-		woven	fabric,	GSM-	meter		

	10%, Style No. 582002		65+/-10	1%			
2.	Girls Bermuda made of 100%	24,000 Nos.	100%	cotton	printed	24,000	Sq.
	cotton printed woven fabric, GSM-		woven	fabric,	GSM-	meter	
	173+/-10%, Style No. 579730		173+/-1	0%			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.56	M/s J.D. Jones & Co. Pvt. Ltd., Chennai
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/038/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorization No.0210126860 dated	
22.05.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Pacmaan gland packing NA-	900 Kgs.	Graphite composit fiber	918 Kgs. (including
	758H		expended PTEE graphite	2% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<u>(11)</u>

Case No.57	M/s Fine Fair Exports (India) Pvt. Ltd., Tamil Nadu
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/347/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.3210052361 dated 20.01.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 24.05.2012

Case No.58	M/s Finproject India Pvt., Ltd., Jaipur
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/347/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.1310035784 dated 29.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Eva Sole footwear	44,017	Eva-ethylene vinyl acetate	50,019 Kgs.
		Kgs.	copolymers	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.59	M/s Richa & Co., New Delhi		
NC 03/AM-13, dt. 26.04.2012	Part File No.01/84/162/438/AM-12/DES-V		
Ratification of input output norms against Advance Authorization No.0510307705 dated 14.11.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 24.05.2012

(14)

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	Case No.60	M/s Richa & Co. New Delhi
	NC 03/AM-13, dt. 26.04.2012	Part File No.01/84/50/111/AM-07/DES-V
Re-fixation of input output norms against Advance Authorization No.0510183620 dated 29.05.2006		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been finalised by NC in its meeting No.02/AM-13, held on 19.04.2012. The Committee, therefore, decided to withdraw this case from the agenda.

(15)

Case No.61	M/s Techno Flex Industries, Mysore	
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/228/AM-12/DES-V	
Ratification of input output norms against Advance Authorization No.0710082683 dated 22.09.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination, issue of deficiency letter to applicant firm and comments. It was decided to defer the case for re-listing on 24.05.2012.

(16)

Case No.62	Ref. received from Jt. DGFT, Kolkata,
	M/s Bhadresh Trading Corporation Ltd. Mumbai
NC 03/AM-13, dt. 26.04.2012 File No.01/84/162/717/AM-09/DES-V	
Fixation of SION for Raw Cotton carded or combed.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments/views of technical members of the Norms Committee-V. On receipt of the comments/views of the technical members of the NC, a final view will be taken in the matter. It was decided to defer the case for re-listing on 17.05.2012.

Outside agenda cases

(17)

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	Case No.1	M/s Richa Global Exports Pvt. Ltd., New Delhi		
	NC 03/AM-13, dt. 26.04.2012	File No.01/84/162/587/AM-08/DES-V		
Re-fixation of input output norms against Advance Authorization No.0510207010 dated 31.0		nst Advance Authorization No.0510207010 dated 31.07.2007.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager (Import), present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies top made of 92% cotton	37,000 Nos.	92% cotton 8%	76,590 Sq. meter
	8% spandex jersey knitted		spandex jersey knitted	(@ 2.07 sq. meter
	fabric, GSM-145+/-10%		fabric, GSM-145+/-	& 0.300 Kgs. per
			10%	piece)
2.	Ladies top made of 92% cotton	20,000 Nos.	92% cotton 8%	34,600 Sq. meter
	8% spandex jersey knitted		spandex jersey knitted	(@ 1.73 sq. meter
	fabric, GSM-145+/-10% &		fabric, GSM-145+/-	& 0.250 Kgs. per
	100% cotton knitted fabric,		10%	piece)
	GSM-145+/-10%		100% cotton knitted	9600 Sq. meter (@
			fabric, GSM-145+/-	0.48 sq. meter &
			10%	0.070 Kgs. per
				piece)
3.	Ladies top made of 100% cotton	42,000 Nos.	100% cotton knitted	91,140 Sq. meter
	knitted fabric, GSM-145+/-10%		fabric, GSM-145+/-	(@ 2.17 sq. meter
			10%	& 0.315 Kgs. per
				piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

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	Case No.2	M/s Gaurav International, Gurgaon			
	NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/780/AM-06/DES-V			
Fixation of input output norms in respect of Advance Authorization No.0510178249 dated 07.03.20					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case in

respect of item No.1 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Girls dress made of 100% cotton	11,500 Nos.	100% cotton denim	11,730 Sq. meter
	denim fabric, GSM-237+/-10%		fabric, GSM-237+/-	(@ 1.02 sq. meter
	variation		10% variation	per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
